GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF EX-SERVICEMEN WELFARE LOK SABHA

STARRED QUESTION NO.374

TO BE ANSWERED ON THE 11TH AUGUST, 2017

ONE RANK ONE PENSION

*374. SHRI K.N. RAMACHANDRAN:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether One Rank One Pension (OROP) has been implemented for the armed forces personnel;
- (b) if so, the details thereof;
- (c) whether there is dissatisfaction among the personnel in the armed forces in this regard;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the corrective measures taken by the Government in this regard?

A N S W E R

MINISTER OF DEFENCE

j{kk ea=h

(SHRI ARUN JAITLEY)

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(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 374 FOR ANSWER ON 11.8.2017

(a) & (b): The Government had issued orders for implementation of One Rank One Pension (OROP) on 07.11.2015. As on 30.04.2017, a sum of Rs.8,792.01 crores has been released to 21,08,398 Defence Forces Pensioners / Family Pensioners in three instalments. 4th and final instalment is due for payment from August, 2017.

(c) to (e): Some Ex-Servicemen Associations have been demanding changes in methodology for fixation of pension, periodicity of its revision, coverage of future Pre-mature retirees (PMR) cases etc. The Government appointed One Member Judicial Committee (OMJC) on OROP to look into anomalies, if any arising out of implementation of OROP on 14.12.2015. The Committee submitted its report on 26.10.2016. An Internal Committee has been constituted by the Government on 19.07.2017 to examine the recommendations of OMJC with respect to feasibility and financial aspects.

Pension Grievances Cell in the Department have been receiving some grievances of the pensioners / family pensioners regarding non-payment of OROP benefits and taking up the matter with the concerned offices e.g. Controller General of defence Accounts (CGDA), Principal Controller of Defence Accounts (Pension) and Pension Disbursing Agencies (Banks) for redressal of their grievances in a time-bound manner. Service Headquarters and CGDA also have dedicated grievances Directorates / Cells for redressal of the grievances of Ex-Servicemen. Disposal of the grievances are monitored at the highest level in the Government.
